

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
RAJYA SABHA
UNSTARRED NO- 3337
TO BE ANSWERED ON- 29/03/2023

MODIFICATION TO CRITERIA LAID DOWN BY LOKUR COMMITTEE IN ODISHA

3337 SHRI NIRANJAN BISHI:
SHRI MUZIBULLA KHAN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) Whether the Ministry/Department is considering any modification to the criteria laid down by the Lokur Committee in 1965, to categorize Scheduled Tribes;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether any steps have been taken to speed up the process of including 169 more tribal communities under the Scheduled Tribes list, as recommended by the Government of Odisha; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) & (b): The Government of India has approved the modalities for deciding the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified, along with ethnographic details by the State Government/UT Administration concerned, can be processed further. Thereafter, it has to be concurred with by the Office of Registrar General of India (ORGI) and the National Commission for Scheduled Tribes (NCST) before being considered for amendment legislation. These modalities are adequate for consideration of proposals for inclusion of communities in the list of Scheduled Tribes of a State/UT.

(c) & (d): Discussions have been held with the State Government of Odisha on their proposals. The proposals are dealt with as per modalities.
